

Bilaspur, in the vacancy caused due to the retirement of Shri Anil Baluni from the membership of Rajya Sabha on 2nd April, 2024, subject to the provisions of the Act."

*The question was put and the motion was adopted*

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## STATEMENT REGARDING GOVERNMENT BUSINESS

MR. CHAIRMAN: Now, statement regarding Government Business. Dr. L. Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the Government Business in this House for the week commencing Monday, the 9<sup>th</sup> of December, 2024, will consist of:

1. Consideration and passing of the Banking Laws Amendment) Bill, 2024, as passed by Lok Sabha.

2. Consideration and return of the Appropriation Bill relating to First Batch of Supplementary Demands for Grants for the year 2024-25, after it is introduced, considered and passed by Lok Sabha.

3. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Railways (Amendment) Bill, 2024;
- (ii) The Disaster Management (Amendment) Bill, 2024;
- (iii) The Carriage of Goods by Sea Bill, 2024;
- (iv) The Bills of Lading Bill, 2024;
- (v) The Coastal Shipping Bill, 2024; and
- (vi) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

4. Consideration and passing of the Merchant Shipping Bill, 2024, after it is introduced, considered and passed by Lok Sabha.

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## ANNOUNCEMENT BY THE CHAIRMAN

MR. CHAIRMAN: Hon. Members, I hereby inform that during the routine anti-sabotage check of the Chamber, after the adjournment of the House yesterday,

apparently a wad of currency notes was recovered by the security officials from Seat No. 222, presently allotted to Dr. Abhishek Manu Singhvi, elected from the State of Telangana for the term 2024-26. The matter was brought to my notice and I felt it expedient, as per practice and ordainment, to ensure that investigation takes place in accordance with law, and the same is underway. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Hon. Members, it was my duty, and I am obliged to inform the House. And, information is imparted for a very simple reason that this is a routine anti-sabotage check which takes place. When it was brought to my notice, I thought someone would come to reclaim it. Nothing has happened this morning. Number one, I am not aware; you cannot make out from the look, whether the currency notes are fake or not. Apparently, denomination is of 500 rupees. The wad appears to be physically of 100 notes. But all these are subject to serious investigation. And, I am sure, no one should be opposed to an investigation because this House even otherwise has to send a signal.

We are increasingly getting into formal economy. Does it indicate the state of economy, hon. Finance Minister, that people can afford to forget! ...(*Interruptions*)... Yes, speak on this issue only. I will request you to confine to this issue.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I will speak only on this issue. I am not going beyond that because I know that you will not allow if I will go beyond that. सभापति जी, मेरा एक ही निवेदन है। आपने कहा है कि यह मैटर इन्वेस्टिगेशन में है, इसलिए जब तक इन्वेस्टिगेशन पूरा नहीं हो जाता और जब तक आपके समक्ष ऑथेंटिसिटी से यह सिद्ध नहीं हो जाता कि वह किसी एक व्यक्ति के पास या किसी एक सीट के ऊपर मिला है, तब तक उसका नाम नहीं बोलना है। ...(**व्यवधान**)... Sir, you know; you all are all lawyers; can he do something like this!

MR. CHAIRMAN: One minute. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: And these people... ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing is going on record. ...(*Interruptions*)... Hon. Members, the Leader of the Opposition has said two things. ...(*Interruptions*)... One minute, I have taken note of it. ...(*Interruptions*)... The Leader of the Opposition has said one thing that when a matter is under investigation, we should not be making a debate of it. ...(*Interruptions*)... I would greatly appreciate if this is followed. ...(*Interruptions*)... I find its breach virtually every day. Everything under investigation is more the subject of

investigation in our debate. Secondly, to respond to hon. LoP, I was extremely concerned and, therefore, I myself ascertained whether the hon. Member had really attended the House. I could not go more than that. And, I found out from the record which we maintain, electronically, that the hon. Member has, in fact, signed that he had come to the House. ...*(Interruptions)*... Now, I have not made any reflection. Hon. Members, I cannot even say whether the currency notes are genuine or not. I can't even say whether there were hundred notes or not. I cannot say that. ...*(Interruptions)*... Mr. Tiruchi Siva. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Mr. Chairman, Sir, you are the custodian of the House. Sir, we repose everything on you only. You made an observation. We all were silent. A Minister is provoking their Members to get up and shout. It is totally unfair, Sir. ...*(Interruptions)*... It is totally unfair. I saw that, ...*(Interruptions)*... I saw that. It is totally unfair, Sir. Why should they disturb the House unnecessarily? ...*(Interruptions)*...

**श्री संजय सिंह:** सर, जीरो ऑवर चलाइए। ...*(व्यवधान)*...

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, this is the Upper House and it is highly regarded. Every word spoken and every action we do here are well recorded, documented and people are watching. In the very initial stage, you have observed correctly that as per the routine protocol checking, the anti-sabotage team checked the seats just to wind up the proceedings and the House. During that procedure, the so-called currency notes were found. The seat number was deciphered and the Member has also signed that day. You have already mentioned it. But I do not understand why there should be objection, that the Chair should not take the name of the Member. ...*(Interruptions)*...

AN HON. MEMBER: Let us have Zero Hour. ...*(Interruptions)*...

SHRI KIREN RIJIJU: Mr. Chairman has rightly pointed out the seat number and also the Member who occupies that particular seat. ...*(Interruptions)*... What is wrong in that? Why should there be an objection to that? Moreover, when the Members have agitated, there is a reason. You can't just put the blame on the Members who have a concern. Don't you think that while we are going towards Digital India, carrying a bundle of notes in the House is appropriate? Definitely, this is not appropriate. ...*(Interruptions)*... We don't carry note bundles to the House. You don't need to pay

that much of money, even if these were genuine notes. That is why, it is a serious matter. ...*(Interruptions)*... I fully agree with the observations of the hon. Chairman, that there must be serious investigation and the concerns raised by the hon. Members are also very genuine. ...*(Interruptions)*...

MR. CHAIRMAN: I think hon. Members, the step taken at my end was minimal. It does not cast that I have transgressed. It was my duty to bring it to your notice.

SHRI MALLIKARJUN KHARGE: Sir, you said, it is under investigation. Without investigating, how can you say, 'a particular man or a particular seat'? ...*(Interruptions)*..

MR. CHAIRMAN: You are casting aspersions on the Chair. ...*(Interruptions)*... Hon. Members, I have said, it was recovered from a seat allotted to someone. ...*(Interruptions)*.. Why do you target me every time? Targetting the Chairman is the least easy. ...*(Interruptions)*... Now, hon. Leader of the House.

**सभा के नेता (श्री जगत प्रकाश नड्डा):** आदरणीय सभापति जी, यह जो घटना घटी है...  
...(व्यवधान)... यह जो घटना घटी है, यह बहुत ही असाधारण घटना है और बहुत ही सीरियस नेचर की घटना है। ...*(व्यवधान)*... यह घटना पक्ष और विपक्ष में विभाजित होने के लिए नहीं है, बल्कि सदन की गरिमा पर एक चोट है। ...*(व्यवधान)*... सदन के कर्तृत्व पर एक तरीके का प्रश्नवाचक चिह्न है। ...*(व्यवधान)*... मुझे आप पर और आपकी रूलिंग पर पूरा भरोसा है कि इन्वेस्टिगेशन डिटेल में होगी और दूध का दूध, पानी का पानी होगा। ...*(व्यवधान)*... प्रजातंत्र में कुछ बातें अपने पक्ष में आती हैं, कुछ अपने विपक्ष में आती हैं। ...*(व्यवधान)*... आप किसी पर तीव्रता दिखाओ और किसी मुद्दे पर मिट्टी डालो, यह ठीक नहीं है। ...*(व्यवधान)*... हमारे लीडर ऑफ अपोजिशन वरिष्ठ नेता हैं। मैं expect कर रहा था कि वे कहेंगे यह इन्वेस्टिगेशन अच्छे तरीके से हो। ...*(व्यवधान)*... सर, मैं भी lawyer हूँ। ...*(व्यवधान)*...

SHRI SANJAY SINGH: Sir, Zero Hour.

**श्री जगत प्रकाश नड्डा:** आज जीरो ओवर की बड़ी चिंता हो रही है! ...*(व्यवधान)*... Sir, good sense should prevail on the Opposition always. उन्हें सद्व्यक्ति आए और जीरो ओवर चले, लेकिन लीडर ऑफ अपोजिशन के वक्तव्य में कहीं इन्वेस्टिगेशन को pre-empt करने की कोशिश तो नहीं चली रही है, इसे भी ध्यान में रखने की जरूरत है। इसलिए with healthy mind and with healthy spirit, we should take it and the investigation should continue, और इसकी डिटेल आनी चाहिए। इधर के पक्ष और उधर के पक्ष सभी लोगों को इस घटना को condemn करना चाहिए। ...*(व्यवधान)*...

MR. CHAIRMAN: One minute. ...(*Interruptions*)... Before the Leader of the Opposition speaks, you have said, I have named someone. Let me invite your attention that from this Chair, I am scrupulous that nobody is hurt. What I said was, apparently a wad of currency notes was recovered by the security official from Seat Number 222 presently allotted to Dr. Abhishek Manu Singhvi elected from the State of Telangana. I did not cast any aspersion on anyone. It is a seat. ...(*Interruptions*)... I have to indicate to whom it is allotted. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: I request you. Sir, you yourself said that it will be investigated. And after investigation only, you can come to the conclusion. We never objected that you should not investigate. Have we objected? Why Mr. Nadda should say, 'I am trying to suppress that matter?' We never. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)...

श्री संजय सिंह: सर, आप देखिए कि मंत्री एक के बाद एक खड़े होकर बोल रहे हैं। ...(**व्यवधान**)...

**वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):** सर, यह एक बड़ा गंभीर विषय है, क्योंकि आज wad of currency notes मिले हैं, लेकिन कल पता नहीं कि उस तरफ और क्या-क्या चीजें मिल सकती हैं। ...(**व्यवधान**)... हम कई सेशन्स से देखते आ रहे हैं कि कैसे फेक नेरेटिव, फेक न्यूज़ और फेक आरोप के ऊपर विपक्ष के नेता, सदन में विपक्ष के नेता और इनके सभी अनैतिक गठबंधन के नेताओं ने बार-बार सदन को नहीं चलने दिया, देश में लोगों को \* करने की कोशिश की और विदेशी ताकतों के ऊपर ये अपने पूरे नेरेटिव को बनाते हैं। ...(**व्यवधान**)... ये विदेशी रिपोर्ट्स के ऊपर बार-बार सदन की गतिविधियों को खराब करते हैं और सदन को चलने नहीं देते हैं। मैं समझता हूं कि यह बड़ा गंभीर विषय है। ...(**व्यवधान**)... कहीं इसमें विपक्ष की कोई \* तो नहीं है, जिससे आगे चलकर ये फेक नेरेटिव को और आगे बढ़ाएं। इसके लिए क्या गिव एंड टेक होता है, इन सब चीजों के ऊपर लोगों को चिंता करनी पड़ेगी। ...(**व्यवधान**)... आज जो माननीय लीडर ऑफ दि अपोजिशन ने कहा है, मैं समझता हूं कि सदन में इस संबंध में एक रूल बनाया जाए कि कोई भी विषय जिस पर इन्वेस्टिगेशन हो रही हो, कोई भी विषय जिसके ऊपर गंभीरता से कानूनी प्रक्रिया चल रही हो, क्या विपक्ष आज सदन और देश को कहना चाहता है कि आगे से वे सदन को ठीक से चलने देंगे और कभी भी ऐसे फेक नेरेटिव के ऊपर सदन को डिस्टर्ब नहीं करेंगे

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\* Expunged as ordered by the Chair.

और फेक नेरेटिव के ऊपर, विदेशी ताकतों के ऊपर कभी अपना विश्वास नहीं जताएंगे। ...**(व्यवधान)**...

MR. CHAIRMAN: One minute. The hon. Minister has responded to an issue raised by LoP that if a matter is under investigation, that should not be debated. Fair enough. ...*(Interruptions)*... But he says that it should be a general rule. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, I had never said that. I said, when our Chairman is investigating ...

MR. CHAIRMAN: I am not investigating. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: It is not a court. ...*(Interruptions)*... I never said, 'the judiciary'. ...*(Interruptions)*... I said, when you are investigating...

MR. CHAIRMAN: I am not investigating. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: ... and when you are getting information, they need not bother. ...*(Interruptions)*... We are safe in your hands. ...*(Interruptions)*... As long as you are fair, we are safe in your hands. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, I do not investigate myself. I cause investigation to take place. For example, let me tell you... ...*(Interruptions)*... I have been extremely careful that anti-sabotage check is very severe because in this highly technological situation where chemicals are used, anyone may use anything, this side or that side. The first and foremost is security. From that perspective, it was done.

**श्री पीयूष गोयल:** सर, जब वह इंसिडेंट हुआ था, गैलरी से कोई नीचे उतरा, तब कितने दिन इन्होंने हाउस नहीं चलने दिया था। ...**(व्यवधान)**... तब भी तो वह investigate हो रहा था, तब कितने दिन इन्होंने हाउस नहीं चलने दिया था। ...**(व्यवधान)**... लीडर्स को यह तय करना चाहिए कि हाउस को चलने देंगे। माननीय सदस्यों और नेताओं को यह तय करना चाहिए कि ज़ीरो ऑवर हम सबकी संपत्ति है, तो ये संतुष्ट करें कि आगे से हर बार ज़ीरो ऑवर में कभी disturb नहीं करेंगे। ...**(व्यवधान)**... क्वेश्चन ऑवर उतना ही जरूरी है, गवर्नमेंट का Legislative Business उतना ही जरूरी है। ...**(व्यवधान)**...

MR. CHAIRMAN: Final word from Leader of the House. ...*(Interruptions)*... Leader of the House, final word, so that I proceed further. ...*(Interruptions)*...

**श्री जगत प्रकाश नड्डा:** सभापति जी, आज जब विपक्ष के ऊपर इतना good sense prevail कर रहा है, तो हम सबको सर्वसम्मति से यह प्रस्ताव पारित करना चाहिए कि Legislative Business को कभी disturb न किया जाए और general तरीके से हाउस की proceedings चले तथा जीरो ऑवर और क्वेश्चन ऑवर निश्चित रूप से चले। ...**(व्यवधान)**...

**श्री पीयूष गोयल:** वह तो दूध का धुला है और उसकी बिना बात के दूसरे के ऊपर आरोप लगाने में expertise है।

**श्री किरेन रिजिजु:** सर, लीडर ऑफ दि हाउस ने एक अपील की है। हम लीडर ऑफ दि अपोजिशन, खरगे जी को भी उनकी उम्र की वजह से भी और उनके experience की वजह से भी बहुत इज्जत देते हैं, फिर भी वे लीडर ऑफ दि हाउस को 'मिस्टर नड्डा' कह कर address करते हैं। अभी भी यह रिकॉर्ड में है। हाउस के अंदर एक-दूसरे की इज्जत बरकरार रखना, यह बहुत अनिवार्य है। सर, अभी आप रिकॉर्ड चेक कर लीजिए। आज लीडर ऑफ दि अपोजिशन ने जो वक्तव्य दिए हैं, ...**(व्यवधान)**... सदन चलेगा, तो परंपरा और इज्जत के साथ। ...**(व्यवधान)**... ऐसा नहीं होता है। लीडर ऑफ दि हाउस ने लास्ट में जो अपील की है, अपनी पार्टी की ओर से हम लोग सदन peacefully चलाना चाहते हैं। लेकिन मेरा इतना कहना है कि उन्होंने जो लास्ट अपील की, उसके लिए क्या formally एलओपी साहब बता सकते हैं कि आगे आप यहाँ छोटे-छोटे विषय का मुद्दा उठा कर हाउस disturb नहीं करेंगे? आपकी तरफ से unnecessary मुद्दा उठा कर आप हाउस disturb नहीं करेंगे, आपको भी इसका commitment देना पड़ेगा और आप यहाँ fake narrative खड़ा नहीं करेंगे, इसका भी आपको वादा करना पड़ेगा। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Hon. Members, I have received one notice under Rule 267, seeking discussion on the problem of farmers. I do not find the same in order and, therefore, I am unable to agree to that.

#### **MATTERS RAISED WITH PERMISSION**

**MR. CHAIRMAN:** Now, Matters raised with Permission of the Chair. ...**(Interruptions)**... Nothing else will go on record. Yes, Shri A. D. Singh.

#### **Demand to grant more Visas to technical experts from China**

**SHRI A.D. SINGH (Bihar):** Sir, private sector enterprises from footwear and textiles to engineering and electronics in India have purchased huge machinery from China but are unable to use them productively without the help of Chinese technicians. The